

**THE CENTRAL ADMINISTRATIVE TRIBUNAL  
JAIPUR BENCH, JAIPUR  
ORDER SHEET**

APPLICATION NO.: \_\_\_\_\_

Applicant(s)

Respondent (s)

Advocate for Applicant (s)

Advocate for Respondent (s)

NOTES OF THE REGISTRY	ORDERS OF THE TRIBUNAL
	<p><u>03.03.2008.</u></p> <p><u>CP 7/2007 (OA No. 109/1995)</u></p> <p>Mr. V.B. Shrivastava, Counsel for applicant. Mr. T.P. Sharma, Counsel for respondents.</p> <p>Learned counsel for the respondents has made us available the order dated 27.02.2008 whereby Deputy General Manager, Telecom Project sanctioned the payment of Rs.83,168/- in favour of the applicant subject to the outcome of further appeal /file pending in the Hon'ble High Court. Along with this letter dated 27.02.2008, the respondents have also enclosed the letter dated 22.02.2008, issued by the General Manager (Admn.) whereby the Chief General Manager, Northern Telecom Project, New Delhi has been asked to implement the judgement of this Tribunal.</p> <p>In view of this development, the present Contempt Petition does not survives. In case the applicant is still aggrieved by the order dated 27.02.2008 and order dated 22.02.2008, it will be open for him to file substantive OA.</p> <p>With these observations, the Contempt Petition is dismissed. Notices issued to the respondents are hereby discharged.</p> <p><i>[Signature]</i> (J.P. SHUKLA) MEMBER (A)</p> <p><i>[Signature]</i> (M.L. CHAUHAN) MEMBER (B)</p> <p>AHQ</p> <p><i>[Handwritten notes on the left margin: C. 1st Mar 2008 2nd Mar 2008]</i></p>